

FIR No. 310/19
PS Pandav Nagar
State vs. Unknown

25.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

This is an application for releasing the vehicle bearing no. UP-85-BT-7807 (Maruti Swift Car) on superdari to the applicant.

Pr :- Ld. APP for the State (through CISCO Webex Conferencing facility).

Sh. Rajeev Pratap Singh, Ld. Counsel for the applicant Shyam Lal (through CISCO Webex Conferencing facility).

Heard submissions on the application for releasing the vehicle bearing no. UP-85-BT-7807 (Maruti Swift Car) on superdari to the applicant. Photocopy of ID proof of the applicant has also been filed. It is stated that the applicant is the registered owner of the vehicle in question and he has also not taken any claim from any Insurance Company regarding the vehicle. It is also stated that the applicant shall not take any claim from any Insurance Company.

Report has been filed by the IO. Report perused. It is stated in the reply that there is no objection, if the vehicle in question is released to its owner.

Ld. APP for the State also submits that he has no objection, if the vehicle in question be released to its registered owner.

Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013, the said seized vehicle be released to its registered owner subject to following conditions:-

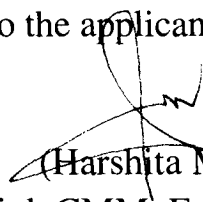


2.

1. IO is directed to release the vehicle to applicant/ registered owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. IO is directed to get the valuation of the vehicle in question done and the applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.
4. IO is directed to file the panchnama, photographs of the vehicle in question and the valuation report with the final report of this case.
5. IO is also directed to verify the address of the applicant/ registered owner of the vehicle in question.

A copy of this order be given dasti to the applicant.

Application stands disposed off.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
25.08.2020